

THE DELHI MUNICIPAL CORPORATION (AMENDMENT)  
ACT, 1988

No. 11 OF 1988

[29th March, 1988.]

An Act further to amend the Delhi Municipal Corporation Act, 1957.

BE it enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows:—

Short  
title  
and com-  
mence-  
ment.

1. (1) This Act may be called the Delhi Municipal Corporation (Amendment) Act, 1988.

(2) It shall be deemed to have come into force on the 24th day of December, 1987.

Amend-  
ment of  
section 4.

2. In the Delhi Municipal Corporation Act, 1957 (hereinafter referred to as the principal Act), in sub-section (1) of section 4, for the proviso, the following proviso shall be substituted, namely:—

“Provided that the Central Government may, by notification in the Official Gazette, extend for reasons to be specified in the notification, the term of office of all the councillors and aldermen by such period not exceeding one year at a time as it thinks fit, so, however, that the total period so extended shall not exceed three years.”

Repeal  
and  
saving.

3. (1) The Delhi Municipal Corporation (Second Amendment) Ordinance, 1987 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

66 of 1957.

Ord. 9 of  
1987.